

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1289
ANSWERED ON:02.08.2010
LAND REFORMS
Sinh Dr. Sanjay

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the measures for land reforms in the Eleventh Five Year Plan was taken up for upliftment of rural areas;
- (b) if so, the details of achievements made in this regard, State-wise;
- (c) whether the Planning Commission has expressed its dissatisfaction in regard to the work done and achievements made; and
- (d) the reaction of the Government thereto and the action proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) to (d): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List – II (State list) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of Land Reforms is only of an advisory and Coordinating nature. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Department. The State Governments/UT Administrations have been requested from time to time for effective implementation of land reform programmes/schemes including distribution of ceiling surplus land. Based on the information received from the States/UTs, the details of the ceiling surplus land distributed State-wise are indicated in Annexure – I.

The subject matter has, however, been considered at the highest level. In order to get comprehensive recommendations on the matter, the following two high level bodies were constituted.

- i) A "Committee on State Agrarian Relations and the unfinished Task in Land Reforms" was constituted under the Chairmanship of Minister of Rural Development.
- ii) A "National Council for Land Reforms" Constituted under the Chairmanship of the Prime Minister.

The composition, terms of reference, etc. of the Committee and the Council were notified in the Official Gazette on 9th January, 2008. The Committee has since submitted its Report. The Report of the Committee is being examined by the Committee of Secretaries (CoS) before it is placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and directions. The Council may lay down broad guidelines and policy recommendations on land reforms, based on the recommendations of the Committee.

This Department has not received any communication from the Planning Commission expressing their dissatisfaction in this regard.